

PEGASUS ASSETS RECONSTRUCTION PVT. LTD.
Flat No.1-C, First Floor, H.M.H. Plaza, New No.56 (O) 105,
G.N.Chetty Road, T.Nagar, Chennai-600017, Tamilnadu, India.
Email:sys@pegasus-arc.com, URL: www.pegasus-arc.com

DEMAND NOTICE
Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

NOTICE is hereby given that the following borrower(s) who have availed loan from Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of the PEGASUS 2024 Trust 3 (hereinafter referred to as "PARPL") have failed to pay Equated Monthly Installments (EMIs) of their loan to PARPL, and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to PARPL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower(s) to PARPL as on date are also indicated here below. The Borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of PARPL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section(4) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with properties described here below.

Branch: Chitradurga, Borrower: Mr. Raju, K, residing at:Chibz Kematbo 97555 Temple Chitradurga Karnataka 577555, Co- Borrower 1: Ravikumar, K, Co- Borrower 2:Krishnamurthy, K, Co- Borrower 3: Geethamma, K, all are residing at VTC, Pandarahalli PO: Pandarahalli Sub District: Challakere District- Chitradurga Karnataka 577555, Loan Application No. MFLKTKSECUL000005110998, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding Rs. 2,64,020.58 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property No -1712, Padrahalli Village, Godabanahalli Gram Panchayath, Chitradurga Town And District. Bounded by: North: House of Siddappa, South: Road, East: House of Hanumanthappa, West: House of Sakamma.

Branch: Bailhongal, Borrower: Mr.Mahantesh Badiger, Co-Borrower 1: Mallavva Badiger, both are residing at: Somappa Shillibhavi Belgaum Bus Stop Belagavi Karnataka 591344, Loan Application No. MFLKTKSECUL000005136965, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding Rs. 3,56,517.71 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property bearing No. 77, PID No:150400504200320116, Area totally measuring 73.71 Sq. Mtrs, along with constructed area measuring 73.71 Sq. Mtrs, Situated at Shilpibhavi Village, Shilpibhavi Village Panchayath, Gokak Block, Belagavi District. Bounded by: North: Roadm South: Mahadev Ingali, East: Lakshamma Temple, West: Hanamant Pujei.

Branch: Hassan, Borrower: Mrs. Saroja, R, Co- Borrower 1: Sachin, A V, both are residing at: Aralikatte Kattaya Hobli Hassan Thaluk Gorur Hassan Karnataka 573120, Loan Application No. MFLKTKSECUL000005072729, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding Rs. 3,36,475.82 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property bearing PID No.15160060800600358, Property No. 90, measuring 111.14 Sq. Meter along with constructed 111.14 Sq. Meter, East to West 9.144 Meter, North to South 12.19 Meter, situated at Uduvare Village, Karle Gram Panchayat, Hasan Block, Hassan District. Bounded by: North: Site No. 37, South: Site No. 35, East: Site No. 39, West: Road.

Branch: Bailhongal, Borrower: Mr. Vittal Mandani, residing at: Somappa 337 Bailur Belagavi Karnataka 591106, Co- Borrower 1: Sunita Mandani, residing at: Vittal 337 Bailur Belgaum Belagavi Karnataka 591106, Loan Application No. MFLKTKSECUL00000519311, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding Rs. 3,11,376.84 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property No: 552/4 RDPR No: 150400202300220173 situated within limits of village and Gram Panchayat of Bailur, Kittur Taluk Belagavi District. Bounded by:North: Jarne Masidi, South: Property of Balappa Somappa Mandani, East: Property of Atmanand H Kittur and Channappa R Kittur, West: Road.

Branch: Belgaum, Borrower: Mr. Kalleshi Laxman Yallannavar, residing at:590/1 Gram: Marihal, Gram Panchayat: Marihal Belgaum, Karnataka 590013, Co-Borrower 1: Rudravva Laxman Yallannavar, residing at: PID No:-150400303000201131, 5 Marihal, Belgaum 5 Gram Panchayat: Marihal Belgaum Karnataka 590013, Co- Borrower 2: Laxman Parasappa Yallannavar, residing at:5 Marihal, Gram Panchayat: Marihal Belgaum 5 Belgaum Karnataka 591103, Loan Application No. MFLKTKSECUL00000509217, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding Rs. 2,78,251.55 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property No 590/A, measuring from East to West 11.24712 mts, North to South 5.76072 mts, totally 64.791509 sq.mts, situated at: Marihala Village, Marihala Gram Panchayat Belagavi. Bounded by: North: Gram Panchayat Road, South: Asstet of Lakshmparasappa Yallannavar, East: Asstet of Manjula Yeshwant Gudnawar, West: Gram Panchayat Road.

Branch: Davangere, Borrower: Mr. Ningappa, T, Co- Borrower-1: Manasa M B, Co-Borrower-2: Basamma, O, all are residing at:Guttidurga Jagalur Near Temple Davangere Karnataka 577553, Loan Application No. MFLKTKSECUL000005306607, NPA Date: 30.09.2025, Demand Notice Date: 20.01.2026, Outstanding of Rs. 12,02,170.90 /- as on 31.12.2025.

Description of The Secured Asset: Schedule-A: Property No. 193, PID no: 151200601100200201, Guttidurga Village And Grampanchayath, Jagalur Block, Davangere District Karnataka - 577553, Bounded by: North: Lakkappa Property, South: Manappa Property, East:Obalappa Property, West: Road.

If the said Borrowers shall fail to make payment to PARPL as aforesaid, PARPL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the cost and consequences. The said Borrowers are prohibited under the provisions of section 13(3) of the said Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PARPL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Authorized Officer,
Pegasus Assets Reconstruction Pvt. Ltd.
As Trustee of Pegasus 2024 Trust 3.

Date: 30.10.2026
Place: Karnataka

SWARNABHARATHI SAHAKARA BANK N.,
No.2229, 23rd Cross, Banashankari 2nd Stage, Bangalore-560070.
Phone No. 080-26762629/30, 41122816

TENDER - CUM - AUCTION SALE NOTICE

The Bank wishes to sell the immovable property mentioned in the following schedule in the name of Swarna Bharathi Sahakara Bank Niyamitha, through public auction. Minimum Rs.2,02,20,000/- (Rs. Two Crore Two Lakhs Twenty Thousand only). Public Auction Sale Date: 16.11.2026, Time: 11.30 AM

IMMOVABLE PROPERTY

SCHEDULE "A": All that piece and parcel of property bearing Mincipal No.10,PID No.6-55-10, situated at Kasturba Nagar, Palace Guttahalli, Bangalore. East: Property bearing No.11, West: Cross Road, North: Guttahalli road, South: Property originally belongs to Smt Andalama. Measuring East to West 45 feet, North to South 60 feet, in all measuring 2700 sq. ft.

Schedule "B": 50% equivalent to 1350 Sq feet of undivided share right, title and interest in the Schedule 'A' property situated at Kasturba Nagar, Palace Guttahalli, Bangalore.

Schedule "C": All that piece and parcel of the 50% of constructed saleable portion of built up area on the Eastern side of the above schedule Property New PID No.6-55-10-1 excluding all common areas, lift space, staircase and open space including 50% of parking area and 50% of terrace area as per the sketch as under:- a) Ground floor built up area of 1961 sq ft and the developer entitle for 743 Sq ft. b) First floor built up area of 2037.27 sq ft and the developer entitle for 722.60 Sq ft. c) First floor built up area of 2037.27 sq ft and the developer entitle for 722.60 Sq ft. Basement floor parking area of 1762 sq ft available and builder entitle for 598 sq ft.

Terms and Conditions of Auction Sale: - (1) The public auction will be held in the bank premises. (2) The highest bidder shall pay 25% of the amount on the date of bid. And the remaining amount shall be paid within 3 days from the date of bid. And KYC shall be furnished.

Date: 28.10.2026
Place: Bangalore

Sd/- Authorised Officer
Swarna Bharathi Sahakara Bank Niyamitha

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UNI P2P PLATFORM PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name Of Corporate Person	Uni P2P Platform Private Limited
2. Date of incorporation of corporate person	05.12.2016
3. Authority under which corporate person is incorporated/ registered	Registrar of Companies - Bangalore
4. Corporate Identity Number of corporate person	U74999KA2016PTC183376
5. Address of the registered office and principal office (if any) of corporate person	INDIQUBE-SIGMA A WING 3/B, Floor 2 Block 1A Industrial Layout, Koramangala, Bangalore - 560034
6. Liquidation commencement date of corporate person	26th October 2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Pramod Srihari Email - liquidator.pramod@capad.in Address: #3rd Floor, Raj Towers, 23rd Cross, Banashankari 2nd Stage, Bangalore - 560070 Contact No :- +91 96200 75048 Registration number - IBBI/IPA-001/IP-P-02286/2021-2022/13674
8. Last date for submission of claims	25th November, 2026

Notice is hereby given that Uni P2P Platform Private Limited has commenced voluntary liquidation on 26th October, 2026.

The stakeholders of Uni P2P Platform Private Limited hereby called upon to submit a proof of their claims, on or before 25th November, 2026, to the liquidator at the address mentioned against item 07.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in form, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Pramod Srihari
Liquidator

Date: 30.10.2026
Place: Bengaluru

IBBI Reg. No.: IBBI/IPA-001/IP-P-02286/2021-2022/13674

"IMPORTANT"

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Varishtha Property Developers Private Limited

Corporate Identification Number: U45208TG2015PTC101839

Registered Office: Puravankara Projects Limited, Survey No. 8, Opp. Mahindra Satyam, Sideline of Godrej Green Bldg, Kondapura, Hyderabad TG- 500033, India
Email: investors@puravankara.com Website: http://www.puravankara.com/varishtha | Tel: 91-080-2559 900/4343 9999 Fax: 91-080-2559 9350**Statement of unaudited Financial Results for the quarter and half year ended September 30, 2026**

(Rs. in Lakhs)

Sl. No.	Particulars	Quarter ended 30.09.2026	Corresponding Quarter ended 30.09.2025	Year to date figures for the current period ended 30.09.2026	Year to date figures for the preceding period ended 30.09.2025	Previous Year Ended 31.03.2026
		Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	-	-	-	-	-
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary Items)	(76.19)	(22.33)	(150.62)	(62.98)	(115.28)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(76.19)	(22.33)	(150.62)	(62.98)	(115.28)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(56.84)	(16.71)	(112.59)	(47.13)	(88.31)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(56.84)	(16.71)	(112.59)	(47.13)	(88.31)
6	Paid up Equity Share Capital	1.00	1.00	1.00	1.00	1.00
7	Reserves (excluding Revaluation Reserve and Securities Premium a/c)	(591.00)	(437.25)	(591.00)	(437.25)	(478.42)
8	Securities Premium Account	-	-	-	-	-
9	Net worth	(590.00)	(436.25)	(590.00)	(436.25)	(477.42)
10	Paid up Debt Capital / Outstanding Debt	6,761.96	5,318.48	6,761.96	5,318.48	6,377.55
11	Outstanding Redeemable Preference Shares	-	-	-	-	-
12	Debt Equity Ratio	(14.49)	(14.19)	(14.49)	(14.19)	(15.24)
13	Earnings per equity share of Rs. 100 each (for continuing and discontinued operations)					
1	Basic	(5.684.00)	(1.671.00)	(11.259.00)	(4.713.00)	(8.831.00)
2	Diluted	(5.684.00)	(1.671.00)	(11.259.00)	(4.713.00)	(8.831.00)
14	Capital Redemption Reserve	-	-	-	-	-
15	Debt Redemption Reserve	-	-	-	-	-
16	Debt Service Coverage Ratio	0.61	0.86	0.61	0.79	(0.10)
17	Interest Service Coverage Ratio	0.61	0.86	0.61	0.79	(0.10)

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.puravankara.com/varishtha)
- For the other line items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, pertinent disclosures are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.puravankara.com/varishtha)
- There is no impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies for the quarter and half year ended 30th September 2026.

For and on behalf of the Board of Directors of Varishtha Property Developers Private Limited
Sd/-
Name: Ashish Ravi Puravankara
Designation: Director
DIN: 00504524Date : October 29, 2026
Place: Bengaluru, India

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 9th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 601007510435566 1. Akshay R. S/o. Ravi 2. Muni Lakshmi B. N. W/o. Ravi 3. New Mini Mart	All That Piece & Parcel of The Property Bearing Site No. 01, of V. P. Khatha No. 63, Measuring - East To West 30 Feet; North To South 46 Feet. In Total Measuring 1380 Sq. Ft., Situated That Shampur Village, Kasaba Hobli, Bangalore North Taluk, Under The Jurisdiction of BBMP & Bounded On As Follows: > Boundaries - East By: Road; West By: Appajappa's Land; North By: Site No. 02; South By: Remaining Land Of Kempamma. • Within The Registration District of Bangalore And Sub-Registration Office At Hebbal.	Rs. 1,29,30,000/- Rs. 12,93,000/-	04.12.2026 at 11.00 a. m. to 01.00 p. m.	03.12.2026
2.	LAN : 601039211678268 1. Ramya H. S. 2. Naveen Kumar S.	All That Piece and Parcel of The Property Bearing Site Nos. 76 & 77, Khata No. 117/2, Measuring East To West 35 Feet And North To South 60 Feet Situated At Manju Royal Residency Layout, Behind Redbridge International School, S. Bingipura Village, Hulimangala Panchayath, Jigani Hobli, Anekal Taluk, Bangalore Urban District AND > Bounded on the - East By : Road; West By : Private Property; North By : Site No. 78, South By : Site No. 75. • Within The Registration District of Bangalore And Sub Registration Office At SRO-Jigani. (Herein After Referred To As 'Residential Property')	Rs. 1,09,00,000/- Rs. 10,90,000/-	04.12.2026 at 11.00 a. m. to 01.00 p. m.	03.12.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://bid0deal.in> and <https://www.grishashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also Contact : Mr. Manjunath P., Mobile: 8655200931, E-mail : Manjunath.P3@grishashakti.com, Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grishashakti.com

Place : Bangalore Urban District, Karnataka
Date : 28.10.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

Canara Bank
A Government of India Undertaking
ARM Branch- II, 2nd Floor, Circle Office, Spencer Towers, No.86, M G Road, Bengaluru-560001.
Ph No. 080-25310099, 080-25310181, E-mail - cb6298@canarabank.com

SALE NOTICE

AUCTION SALE NOTICE OF MOVABLES ASSETS (HYPOTHECATED VEHICLE) UNDER HYPOTHECATION AGREEMENT

Notice is hereby given to the effect that the movable items (Hypothecated Vehicles) described herein, taken possession under hypothecation agreement, will be sold by holding public auction.

1. Name and Address of the Secured Creditor: Canara Bank, Asset Recovery Management Branch II, 2nd Floor, Circle Office, Spencer Towers, No.86, M G Road, Bengaluru-560001.

2. Name and Address of the Borrower(s) Guarantor(s): 1) M/s. Sri Pravira Hospitality and Services Pvt Ltd., No 1817, Fortuna Srinivasam, S201, 12th Main Road, 31st Cross, 2nd Stage, Banashankari, Bengaluru-560070. 2) Mr. Ramprakash Patwardhan (Director cum Guarantor), No 428, 9th Main, Avalahally, BDA Layout, Bengaluru-560085. 3) Mr. Ramprakash Patwardhan (Director cum Guarantor), C/o Sathyanurthy Pattavardhan, No 618, 24th Cross, 20th Main, Poonamprajna Layout, Subramanyapura, Bengaluru-560061. 4) Mrs. Lakshmi Sridhar (Director cum Guarantor), W/o Mr. Sridhar Somashekar, No 994/A, 4th Cross, Ashoknagar, Banashankari 1ST Stage, Bengaluru-560050. 5) Mr. Vijay Sagar Shetty (Guarantor), C/o Ganesha, No 1817, Fortuna Srinivasam, S201, 12th Main Road, 31st Cross, 2nd Stage, Banashankari, Bengaluru-560070.

3. Total liabilities: Rs.4,32,57,567.95/- (Rupees Four Crores Thirty Two Lakhs Fifty Seven Thousand Five Hundred and Sixty Seven and Ninety Five Paise only) as on 28.10.2026 plus further interest and charges thereon.

4. (a) Mode of Auction : E-Auction
(b) Details of Auction service provider: Service Provider : M/s PSB Alliance Pvt Ltd (BAANKNET), Address: Corporate Office :- Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai, Maharashtra - 400037, Helpdesk Number : 8291220220, 9892219848, 8160205051, Email : support.baanknet@psballiance.com, Website: https://baanknet.com/ (c) Date & Time of Auction: 21.11.2026 Time 1.00 PM to 3.00 PM, (d) Place of Auction: ARM II Branch, Bangalore.

5. Reserve Price & EMD Amt.:

S. No.	Vehicle Model	Registration Month & Year	Registration No.	Yard Address	Reserve Price	EMD Amt.
1.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1167	S.Padmanabhaiah Parking Yard, Naidupetha, 1-5-242/1, Yerramsettipalem, LA Sagaram, Andhra Pradesh-524126.	Rs. 25,20,000/-	Rs 2,52,000/-
2.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1152	S.Padmanabhaiah Parking Yard, Naidupetha, 1-5-242/1, Yerramsettipalem, LA Sagaram, Andhra Pradesh-524126.	Rs. 25,20,000/-	Rs 2,52,000/-
3.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1356	S.Padmanabhaiah Parking Yard, Naidupetha, 1-5-242/1, Yerramsettipalem, LA Sagaram, Andhra Pradesh-524126.	Rs. 25,20,000/-	Rs 2,52,000/-
4.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1125	Srinivasa Stock Yard, H.No.1-7-218/24/B, Kotha Cheruvu Road, New Gunj, Mahabubnagar, Telangana-509001.	Rs. 25,20,000/-	Rs 2,52,000/-
5.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1149	Seven Star Parking Yard, Mettu Street, Madira Vedu Thiruvarkad, Chennai-600077	Rs. 25,20,000/-	Rs 2,52,000/-
6.	Ashok Leyland GP4825 tanker Goods carriage - HMV	JAN-2024	TS-07-UP-1158	C Rajeswari Yard, Vinayaka Nagar, Kadapa, Andhra Pradesh-516003	Rs. 25,20,000/-	Rs 2,52,000/-
TOTAL					Rs. 1,51,20,000/-	Rs. 15,12,000/-

6. Last Date of Submission of EMD Amount with M/s PSB Alliance Pvt Ltd (BAANKNET) is 20.11.2026.

7. Other terms and conditions: a) The Movable Items (Hypothecated Vehicle) will not be sold below the Reserve Price. b) Auction/ bidding shall be only through "Online Electronic Bidding" through the website of website M/s PSB Alliance Pvt Ltd (BAANKNET). Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings. c) The Bidder/ Hypothecated Vehicle can be inspected on 16.11.2026. d) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs.10000 as incremental value. The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor. e) Earnest Money Deposit (EMD) of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan "on or before 20.11.2026. f) The successful bidder shall deposit 25 % of the sale price (inclusive of EMD already paid), immediately on the sale being knocked down in his/ her favour and the balance within 15 days from the date of confirmation of sale. If the successful bidder fails to pay the sale price as stated above, the deposit made by him shall be forfeited. g) Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor. h) Remaining amount of bids is to be deposited through RTGS/NEFT/Fund Transfer to credit of account "CANARA BANK ARM II BRANCH, BANGALORE" A/c No. 20927434; IFSC Code: CNR00006298. i) EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest. j) All charges for conveyance, stamp duty/GST/ registration charges etc., as applicable shall be borne by the successful bidder only. k) The Auction Sale is conducted on "As is where is". As is what is and Whatever there is" Basis. Bank is not aware of any pending charges, taxes, etc. Purchasers are bound to verify the same and, if any, have to bear the same. l) Bank reserves the right to postpone/cancel or vary the terms and conditions of the e-auction without assigning any reason thereof. m) In case there are bidders who do not have access to the internet but interested in participating the e-auction, they can approach concerned Circle office or ARM II branch, Bangalore who, as a facilitating centre, shall make necessary arrangements. n) Authorised Officer reserves the right to postpone/cancel or vary the terms and conditions of auction without assigning any reason thereof. o) For sale proceeds above Rs. 50.00 Lakh (Rupees Fifty lakh), TDS shall be payable at the rate 1 % of the Sale amount, which shall be payable from the sale amount by the Successful buyer. Further, the GST as applicable shall be paid by the Successful buyer separately as per Government guidelines. p) For further details contact, Chief Manager, Canara Bank, ARM Branch-2, (9113092975, 8921102717, 7892927914, 9483544116, 8709675503, 9945985611 and 080-25310181) e-mail id - cb6298@canarabank.com or the service provider M/s PSB Alliance (Baanknet) - e-mail: support.BAANKNET@psballiance.com, E-MAIL: support.baanknet@psballiance.com

Place : Bengaluru, Date : 29.10.2026

Authorized Officer, Canara Bank



Leading Through Innovation

ACME SOLAR HOLDINGS LIMITED

(formerly known as ACME Solar Holdings Private Limited)

CIN: L40106HR2015PLC102129

Registered Office: Plot No. 152, Sector 44, Gurugram 122002, Haryana, India



Q2FY27

Total Revenue:

₹1007 Cr

up 67.5% Y-o-Y

EBITDA

₹874 Cr

up 63.6% Y-o-Y

PAT

₹269 Cr

up 133.5% Y-o-Y

Extracts of Unaudited Consolidated Financial Results for the quarter and six months period ended 30 September 2026

Sr. No.	Particulars	Quarter ended			Six months period ended		Year ended
		30 September 2026	30 June 2026	30 September 2025	30 September 2026	30 September 2025	31 March 2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operation	10,070.81	9,537.73	6,013.66	19,608.54	11,853.56	25,070.80
2	Net Profit for the period/year (before Tax and Exceptional Items)	3,560.14	3,314.64	1,519.30	6,874.78	3,422.34	6,741.47
3	Net Profit for the period/year before Tax (after Exceptional Items)	3,560.14	3,314.64	1,561.79	6,874.78	3,305.72	6,768.24
4	Net Profit for the period/year after Tax (after Exceptional Items)	2,686.61	2,353.30	1,150.65	5,039.91	2,458.89	4,978.85
5	Total Comprehensive Income for the period/year [Comprising Profit for the period/year (after tax) and Other Comprehensive income (after tax)]	2,840.44	2,405.86	1,122.57	5,246.30	2,458.22	4,984.16
6	Total comprehensive income attributable to :						
	-Owners of the Company	2,837.82	2,405.86	1,122.65	5,243.69	2,458.36	4,994.46
	-Non-controlling Interest	2.62	(0.00)	(0.08)	2.61	(0.14)	(10.30)
7	Paid-up equity share capital (face value of Rs. 2/- per equity share)	1,411.97	1,411.24	1,210.18	1,411.97	1,210.18	1,210.78
8	Other equity						49,404.04
9	Earnings per share (EPS) -face value of Rs. 2/- each*						
	Basic (amount in Rs)	4.00	3.71	1.90	7.51	4.06	8.24
	Diluted (amount in Rs)	3.75	3.67	1.88	7.42	4.02	8.16

* Not been annualised except for year ended 31 March 2026

Notes:

a. The above is an extract of the detailed format of unaudited financial results for the quarter and six months period ended 30 September 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) 2015. The full format of the unaudited financial results are available on the Stock Exchange websites www.nseindia.com and www.bseindia.com and on the Company's website www.acmesolar.in and can be accessed by scanning the QR code.

c. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 28 October 2026.

For and on behalf of the Board of Directors of ACME Solar Holdings Limited (formerly known as ACME Solar Holdings Private Limited)

Manoj Kumar Upadhyay
Chairman and Managing Director
DIN No. 01282332

Place: Gurugram
Date: 28 October 2026

NOTICE

Notice is hereby given that following share certificates of Force Motors Limited:

Sr	Folio No.	Name of Shareholder	Certificate No(s).	Distinctive No(s). From	To	No. of Shares	Face Value
1.	R001128	Tallam Puranam Rahul and Mrs. Rema Raghavan	86834 - 86849 124154-124160	9209415 12538249	9210214 12538524	800 276	10/-

have been lost or misplaced and undersigned have applied to the Company to issue duplicate share certificate(s) for the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office: Mumbai Pune Road, Akurdi, Pune - 411035/email id - compliance-officer@forcemotors.com, within 15 days from the date of this notice. else the Company will proceed to issue duplicate share certificate(s).

Note: No claim shall lie against the Company after expiry of aforesaid notice period of 15 days.

Place : Pune
Date : 29.10.2026

Sd/-
Name of the Shareholder:
Tallam Puranam Rahul and Mrs. Rema Raghavan

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UNI P2P PLATFORM PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name Of Corporate Person	Uni P2P Platform Private Limited
2. Date of incorporation of corporate person	05.12.2016
3. Authority under which corporate person is incorporated/ registered	Registrar of Companies - Bangalore
4. Corporate Identity Number of corporate person	U74999KA2016PTC183376
5. Address of the registered office and principal office (if any) of corporate person	INDIOUBE-SIGMA A WING 3/B, Floor 2 Block 1A Industrial Layout, Koramangala, Bangalore - 560034
6. Liquidation commencement date of corporate person	26th October 2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Pramod Srihari Email - liquidator.pramod@capad.in Address: #3rd Floor, Raj Towers, 23rd Cross, Banashankari 2nd Stage, Bengaluru - 560070 Contact No.: +91 96200 75048 Registration number - IBBI/PA-001/IP-P-02286/2021-2022/13674
8. Last date for submission of claims	25th November, 2026

Notice is hereby given that Uni P2P Platform Private Limited has commenced voluntary liquidation on 26th October, 2026.

The stakeholders of Uni P2P Platform Private Limited hereby called upon to submit a proof of their claims, on or before 25th November, 2026, to the liquidator at the address mentioned against Item 07.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 30.10.2026
Place: Bengaluru

Pramod Srihari
Liquidator
IBBI Reg. No.: IBBI/PA-001/IP-P-02286/2021-2022/13674

EVEREST INDUSTRIES LIMITED
CIN: L74999MH1934PLC002093
Registered Office: GAT No. 152, Lakhmapur, Taluka Dindori, Nashik - 422202 (Maharashtra)
Tel.: +91 2557 250375/462, Email: compofficer@everestind.com, Website: www.everestind.com

SPECIAL WINDOW FOR RE-LODGEEMENT OF TRANSFER REQUESTS AND DEMATERIALIZATION OF PHYSICAL SHARES

Pursuant to SEBI Circular HO/38/13/11(2)2026-MRSD-POD/I/3750/2026 dated January 30, 2026, all the shareholders of Everest Industries Limited ("the Company") are hereby informed that a **Special Window has been opened for a period of 1 year, from February 5, 2026 to February 4, 2027** to facilitate re-lodgement of transfer request and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 1, 2019. Further, this special window shall also be available for such transfer requests which were submitted prior to April 1, 2019 and were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. Please refer below mentioned matrix for clarity with regard to applicability of this window:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
Before April 1, 2019	Yes (it was rejected/ returned earlier)	Yes	Yes
Before April 1, 2019	Yes	No	No
Before April 1, 2019	No	No	No

Kindly note that the requests which are accompanied by original share certificate along with transfer deed and client master list and all other documents listed in aforesaid SEBI circular shall only be considered under special window. During this period, the securities so transferred shall be credited to the transferee only in demat mode and transferred securities shall be under lock-in period for one year from the date of registration of transfer. Such securities shall not be transferred/ lien-marked/ pledged during the said lock-in period.

Please note that SEBI Circular HO/38/13/11(2)2026-MRSD-POD/I/3750/2026 dated January 30, 2026 is also available on the website of the Company at <https://www.everestind.com/investor-relations/shareholders-information> for easy reference.

The Shareholders who wish to avail the opportunity of this special window are requested to contact the Company's Registrar and Transfer Agent i.e. MCS Share Transfer Agent Limited at Gudecha, Onclave Premises Co-op. Society Ltd. Saki Vihar Road, Saki Naka, Kherani Road, Saki Naka, Andheri (E), Mumbai - 400 072, email id: helpdesknum@mcsregistrars.com, Contact No. 022-28516021/22 or write email to the Company at compofficer@everestind.com.

For Everest Industries Limited
Sd/-
Amruta Avasare
Company Secretary

Date: October 29, 2026
Place: Mumbai



KRN HEAT EXCHANGER AND REFRIGERATION LIMITED

Registered & Work Office: Plot No.: F-46,47,48,49, EPIP, RIICO Industrial Area, Neemrana-301705 (RJ)

CIN No.: L29309RJ2017PLC058905, Ph No.:9116629184

Email : Info@krnheatexchanger.com; Website : www.krnheatexchanger.com

EXTRACT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

The un-audited Standalone and Consolidated Financial Results of the Company for the Quarter and half year ended September 30, 2026 have been prepared by company in accordance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) and were reviewed by Audit Committee of the Board and thereafter were approved and taken on record by the Board of Directors in their meetings held on October 29, 2026.

The full format of financials results are available on Stock Exchange websites at www.bseindia.com and www.nseindia.com and also on company's website at www.krnheatexchanger.com under Investors>>Disclosure under Reg. 46 of SEBI(LODR) Reg. 2015>> Board Meetings>> Outcome. The same can be accessed by scanning the QR Code.



For and behalf of the Board of Directors
KRN Heat Exchanger and Refrigeration Limited

Sd/-
Jitendra Kumar Sharma
Company Secretary & Compliance officer

Place-Neemrana
Date- October 29, 2026

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47 (1) of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015



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Nirmala Sitharaman
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November 02 2026 Mumbai



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Anish Shah
Mahindra & Mahindra



Company of the Year
Dilip Shanghvi
Sun Pharma



CFO of the Year
Ashok Sonthalia
Titan



Young Turks
Parth Jindal
JSW Group



Emerging Entrepreneurs
Dr Pratyush Kumar & Dr Vivek Raghavan
Sarvam AI



Standout Innovators
Pawan Kumar Chandana & Naga Bharath Daka
Skyroot Aerospace



Standout Unicorn of the Year
Falguni Nayar
Nykaa



Sustainability Leader
Priya Nair
Hindustan Unilever



MNC of the Year
Sanjeev Sharma
ABB



MSME of the Year
Saurav Gupta
Bella Casa Fashion & Retail

Corporate Partner



Associate Partners



Knowledge Partner



STEAMHOUSE INDIA LIMITED

CIN: L40300GJ2015PLC083493

Registered Office: Office No. - 324, Second Floor, Four Point, V.I.P. Road, Vesu, Surat-395007, Gujarat.

Tel. No.: +91 9727740708/0261 2998109 | Website: www.steamhouse.in | E-mail ID: compliance@steamhouse.in

UNAUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

The Unaudited Financial Results (Standalone and Consolidated) for the quarter and half year ended September 30, 2026, have been prepared by the Company in accordance with Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) and were reviewed by the Audit Committee of the Board, and thereafter, were approved and taken on record by the Board of Directors in its meeting held on Thursday, October 29, 2026.

Financial Highlights for the quarter ended September 30, 2026:

Consolidated Total Revenue:	Consolidated EBITDA:	Consolidated PAT:
₹ 1294.91 Million	₹ 246.84 Million	₹ 77.71 Million

Standalone Total Revenue:	Standalone EBITDA:	Standalone PAT:
₹ 1294.91 Million	₹ 246.85 Million	₹ 77.72 Million

Financial Highlights for the quarter ended September 30, 2026:

Consolidated Total Revenue:	Consolidated EBITDA:	Consolidated PAT:
₹ 2603.65 Million	₹ 556.15 Million	₹ 261.13 Million

Standalone Total Revenue:	Standalone EBITDA:	Standalone PAT:
₹ 2603.65 Million	₹ 556.16 Million	₹ 261.14 Million

The Unaudited Financial Results have been uploaded on the Company's website at www.steamhouse.in and on the website of the Stock Exchanges at www.bseindia.com and www.nseindia.com. The Unaudited Financial Results can also be accessed by scanning the given QR code

Path: www.steamhouse.in < Investor Relations < Corporate Announcements < Financial Results

URL: <https://steamhouse.in/wp-content/uploads/2026/10/Financial-Results-Q2-2026-27.pdf?toolbar=0>

Date: October 29, 2026
Place: Surat

For Steamhouse India Limited
Vishal S. Budhia
Chairman & Managing Director
DIN: 00017705



"IMPORTANT"

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Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 829189898
Website: www.motilaloswalhf.com, Email: hfquery@motilaloswal.com

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website motilaloswalhf.com as per the details given below :

Date and time of E-Auction Date: 07-12-2026 11:00 AM to 02:00 PM (with unlimited extensions of 15 minute each)			
Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
LAN: LXPAL00117-180051336 Branch: Panvel Borrower: Rahul Kisan Wagh / Co-Borrower: Kisan Rama Mali	05-08-2026 For Rs:1995968/- (Rupees Rupees Nineteen Lakh Ninety Five Thousand Nine Hundred & Sixty Eight Only)	Flat No C/405 On The 4 Th Floor Area Adm 640 Sq Feet Built Up Area In The Building Known As Ganesh Residency Bearing Grampanchayat Milkat No 382,758,763,420 Situated At Village Kharghar,Taluka Panvel Dist Raigad	Reserve Price: Rs.1400000/- (Rupees Fourteen Lakh Only) EMD: Rs. 140000/- (Rupees One Lakh Forty Thousand Only) Last date of EMD Deposit:06-12-2026

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: <https://www.credauction.com> of our e-Auction Service Provider, M/s. CREDRESOLUTION INDIA PVT LTD for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form, which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Rakesh Manohar Kandare 9967337288 details available in the above mentioned Web Portal and the contact for their Centralised Help Desk: + 91 9137100020, E-mail ID: balram@credsohv.com.

Place : Maharashtra / Date : 30.10.2026

Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

